

(b) whether it has come to the notice of the Central Government that in respect of certain cases this formula of fixing rateable value has been denied during the last three years and if so, what are the reasons therefor; and

(c) what steps Government propose to take to settle those cases where the rateable value of houses on self-occupation after termination of tenancy has not been reduced by 20 per cent and has been retained by the Corporation at the earlier level?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The Municipal Corporation of Delhi has informed that according to their present policy, an owner occupying his property is normally compared to a tenant occupying a similar property in the same year and allowance of rebate is considered on the estimated rent so arrived at. Thus in cases where the property was on rent since long and the old rent is very low compared to the current rents, only then the old rent is maintained and no further self-occupancy rebate is allowed as the maintenance of the old rent in the current year is itself sufficient concession to the assessee. But in cases where the increase is only minor nominal, full rebate of 20 per cent is allowed. According to the Corporation the policy is being reviewed.

Retail sales depots of M/s. Raymond Woollens Mills (Thana) working in Delhi

1136. SHRI M. MOSES: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that the retail sales depots of M/s. Raymond Woollen Mills (Thana) working in Delhi sell their goods at exorbitant rates;

(b) whether an enquiry has been made or proposed to be made in this regard, if so, what are the details thereof;

(c) whether the goods supplied by the Mills to the sales depots in Delhi and other places are checked and examined by the Textile Commissioner as to their marked price and quality;

(d) whether Government are aware that these depots deduct 10 per cent towards excise and other taxes from the amount of commission given to their agents on gross sales which make a hike in the prices;

(e) whether this amount is deposited with Government agencies;

(f) if so, what is the amount deposited by each retail sales depot during the last three years, year-wise;

(g) if not, what action is being taken against the Mills in the matter; and

(h) whether Government exercise any control over the price structure of ready-made goods, if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (h). Information is being collected and will be laid on the Table of the House.

Chairman of N.I.D.C

1137. SHRI KHURSHED ALAM KHAN: SHRI PIARE LALL KUREEL URF PIARE LALL TALIB: Will the Minister of INDUSTRY be pleased to state:

(a) what are the antecedents of the present Chairman-cum-Managing Director of the NIDC in the matter of qualifications, experience and achievements in the field;

(b) what was his assignment before appointment as Chairman-cum-Managing Director; and

(c) whether his elevation as Chairman-cum-Managing Director has been in the interests of the Corporation as such?